

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 100/319/2017

New Delhi this the 30th day of January, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)

Shri Uma Kant Joshi
(Aged about 48 years), Group 'B'
S/o. Late Sh. M. N. Joshi,
Working as Engineering Assistant,
All India Radio, NBH Delhi,
R/o. C-9/13, Radio Colony, Kingsway Camp,
Delhi-110 009.Applicant

(By Advocate : Mr. A. K. Bhakt)

Versus

1. U.O.I. & Ors. Through
The Secretary,
Ministry of Information & Broadcasting,
Govt. of India, Shastri Bhavan,
New Delhi.
2. Director General, Akashvani
All India Radio,
(The Cadre Controlling Authority),
Akashvani Bhawan,
Sansad Marg,
New Delhi.Respondents

O R D E R (O R A L)

By : V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant. The applicant filed the instant O.A seeking the following reliefs :-

“(i) Direct the respondent to reimburse medical bill of the applicant dated 13.11.2013 for Rs.3,326/-, 05 T.A. bills dated 06.02.2014 and 29.08.2014 for medical attendance to Himalayan Hospital, Dehradun (Journey dated 25.12.2013 to 29.12.2013 for Rs.8600/-, Journey dated 24.01.2014 to 27.01.2014 for Rs.9000/-, Journey dated 09.04.2014 to 13.04.2014 for Rs.8500/-, Journey dated 19.08.2014 to 21.08.2014 for Rs.1682/- for the treatment of the applicant's wife ; and T.A. Bill for medical attendance to Himalayan Hospital Dehradun Journey dated 28.04.2014 to 03.05.2014 for Rs.1994, for treatment of the applicant i.e.,

total amount of medical disbursement Rs.3,326 + Rs.8,600 + Rs.9,000 + Rs.8,500 + Rs. 1,682 + Rs.1,994 = 33,102/-.

(ii) Direct the respondents to produce the records of the case.

(iii) Award exemplary costs of proceedings.

(iv) Pass such further order or orders which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case."

2. It is also submitted that the applicant made a number of representations followed by Annexure A/1, legal notice dated 11.06.2016. However, no orders have been passed till date.

3. In the circumstances, the O.A is disposed of without going into the merits of the case by directing the second respondent to consider the Annexure A/1 - Legal Notice dated 11.06.2016 issued on behalf of the applicant and to pass an appropriate speaking and reasoned order thereon within a period of 60 days from the date of receipt of a copy of this order. No costs.

Let a copy of the O.A, be enclosed to this order.

(V. Ajay Kumar)
Member (J)

/Mbt/